

C.A.T. Bench, Jaipur

Date of Order	Orders
17/5/01 <i>Vakalat names filed by petitioner 18/5/01.</i> <i>Reply not filed.</i>	Mr. H.L. Thawani, Counsel for petitioner Mr. N.C. Goyal, Counsel for respondents At the request of the learned Counsel for the respondent, adjourned to 23/7/01 for filing reply. <i>[Signature]</i> GOPAL SINGH ADMINISTRATIVE MEMBER <i>[Signature]</i> (B. S. RAIKOTE) Vice Chairman
23-7-2001 <i>Reply filed on 27/7/01</i>	Mr. K.L. Thawani, Counsel for the applicant Mr. N.C. Goyal, Counsel for respondents The learned Counsel for the petitioner seeks time to argue the case. Put up for admission on 6.8.2001. <i>[Signature]</i> GOPAL SINGH ADMINISTRATIVE MEMBER <i>[Signature]</i> A. K. MISHRA JUDICIAL MEMBER
6/8/2001 <i>Tel 9/11/01</i> <i>Copy sent to opposite side 1/5/53</i> <i>Date 24/8/2001</i>	Mr. H.L. Thawani, Counsel for petitioner Mr. N.C. Goyal, Counsel for respondents Learned Counsel for petitioner submits that the order of this Tribunal dated 7/11/2000, passed in on 275/98 has been complied with and no cause to initiate contempt proceedings survives. By recording the above statement, the CP is dismissed and notices issued are discharged. no costs. <i>[Signature]</i> GOPAL SINGH ADMINISTRATIVE MEMBER <i>[Signature]</i> (B. S. RAIKOTE) Vice Chairman